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श्री हुकम चन्द कछवाय : ग्रध्यक्ष महोदय, यह काम तो गृह मंत्रालय का नहीं है, उनका काम नो पकड़ना था सो उन्होंने लोगों को पकड लिया। यह काम तो स्वास्थ्य मंत्रालय काहै।

म्रध्यक्ष महोवय : स्राप बैठ जाइये ।

13.16 hrs.

DIRECT TAXES (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. I beg to move: R. GANESH):

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealthtax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide, for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

MR. SPEAKER: The question is:

"That the deb: te on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealthtax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

The motion was adopted.

MR. SPEAKER: We will resume this discussion after lunch.

13.16 hrs.

STATEMENT RE. DEATH OF A HARYANA HARIJAN SATYAGRAHI IN ALIGARH JAIL

श्री घटल बिहारी वाजपेंगी (ग्वा-लियर) : झध्यक्ष महोदय, एक मिनट का आप मौका दें। उस दिन जब हरियाणा के हरि-

जनों का मामला उठा था ग्रलीगढ़ की जेल में एक सत्याग्रही की मत्यु के बारे में तो गृह मंत्रीको ग्रापने कहा या कि वह वक्तब्य देंगे। लेकिन ग्रामीतक इस बारे में कुछ नहीं हम्रा। म्रापके डाइरेक्शन का क्या हम्रा?

NOVEMBER 23, 1973

**ग्रध्यक्ष महोदय**: मैं इन्क्वायरी करूंगा।

This concerns three States-Haryana. Delhi and U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Today there was a calling attention in the Rajya Sabha on this. I am ready with my statement.

श्री नरेन्द्र कुमार साल्बे: (बेतूल) ग्रध्यक्ष महोदय, एक दिक्कत सुन लीजियेगा। परिवार के लोग ग्रा कर रहते हैं, मेरी श्रीमती ने कह दिया कि अगर घंटे भर में पानी नहीं श्राया तो वापस चली जाऊगी। बड़ी मण्किल से तो ग्राकर रहती हैं।

ग्रध्यक्ष महोदय : बापस कहा जायेंगी यह तो बताइये ?

श्री नरेन्द्र कुमार सत्त्वे : नागपुर वापस चली जायेंगी?

SHRI F. H. MOHSIN: Sir, according to information received from the Government of Uttar Pradesh, a harijan satyagrahi of Haryana, Shri Jeeu, aged about 86 years, son of Fakhira. resident of village Ridhan, P. S. Kharkhoda, district Sonepat, Haryana, who had been convicted by a Delhi Magistrate under section 188 IPC, was transferred to District Jail, Aligarh on 3/4th November, 1973. At the time of admission, he was found to be a patient of chronic bronchitis and asthama and of feeble health. No injuries on his person were, however, found by the jail authorities. On complaint of aggravation of cough trouble